



2026:AHC:172184

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 8060 of 2026**

Rajan And Another

.....Applicant(s)

Versus

State Of U.P. And 2 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Kumar Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.155 of 2026, under Sections 191(1), 191(3), 126(2), 109(1), 352, 121(1), 121(2), 132, 125, 125-A, 125-B of the B.N.S. and Section 7 of Criminal Law Amendment Act, P.S.- Cholapur, District-Varanasi, with a prayer to enlarge their on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.
3. The Learned counsel for the applicants contends that the applicants has been falsely implicated in the present case. The applicants have been nominated in the first information report with nine other named accused and forty to fifty unknown persons. General allegations of assault have been made in the FIR. The police which is said to have been assaulted by a mob has indiscriminately nominated the accused. Similarly situated co-accused Smt. Sukha Devi and Smt. Sageena have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 7597 of 2026 and 7811 of 2026**. None of the injuries received by the police personnel could be stated to be

dangerous to life. The applicants have criminal history of one case, however, they are not previous convicts.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, does not dispute the age of the applicants.

5. I have considered the submissions made by the Learned Counsel for the parties.

6. General role has been given to the applicants. Similarly situated co-accused Smt. Sukha Devi and Smt. Sageena have already been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 7597 of 2026 and 7811 of 2026**. The applicants have criminal history of one case. They are not previous convicts.

7. In view of the above, the anticipatory bail application of the applicants is **allowed**.

8. In the event of the arrest of the applicants **Rajan** and **Sajan**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

9. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

10. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 14, 2026

A. Pandey

(Rajiv Lochan Shukla,J.)